

# GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan

Sector-10-A, Gandhinagar-382 010.

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in



- height of the building in meters where or by the side of which the generator set is installed.
- Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
  - The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side ( if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
  - The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
  - All efforts shall be made to bring down the noise level due to the D.G.Set. outside the premises, within the ambient noise requirements by proper siting and control measures.
  - Installation of a D.G.Set must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
  - A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

## 6. GENERAL CONDITIONS: -

- Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- Applicant shall also comply with the general conditions given in annexure- I.
- If the products/process falls in SCHEDULE-I or II of the Environmental Audit Scheme, as specified in the order dated 13/3/97 of Hon. High Court in MCA NO.326/97 in SCA No.770/95, the applicant shall also abide by the said scheme.

## 7. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 5 (4)).

7.1 Number of authorization: AWH-75247, Date of issue 09/10/2015.

7.2 M/s. Bodal Chemicals Ltd.Unit-7 (Sulfur Div.) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at- Survey No.525, 532, 555, 556, 560/1, 795-800, Vill: Dudhwada, Tal: Padra, Dist: Vadodara-382340.

Sr. No	Waste	Quantity	Sch.-I Catg.	Facility
1	Used spent oil	0.30MT/Year	5.1	Collection, storage, Transportation, Disposal by selling to registered re-refiners

GPCB ID: 33329

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2	ETP Sludge (sulphur containing residue)	720MT/Year	34.3	Collection, storage and disposed to TSDF site at M/s.Nandesari Environment Control Ltd. (NECL)
3	Spent Catalyst	4MT/Year	17.2	
3	Sludge from Wet scrubber	24MT/Year	36.1	

- 7.3 The authorization is granted to operate a facility for collection, storage, transportation and disposal of Hazardous wastes as mentioned above.
- 7.4 The authorization shall be in force for a period up to 08/10/2020.
- 7.5 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 7.6 TERMS AND CONDITIONS OF AUTHORISATION:-
- 7.6.1 The applicant shall comply with the provisions of the Environment (Protection) Act - 1986 and the rules made there under.
- 7.6.2 The authorization shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- 7.6.3 The persons authorized shall not rent, lend, sell, and transfer of otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- 7.6.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- 7.6.5 It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- 7.6.6 An application for the renewal of an authorization shall be made as laid down in rule 5 (6) (ii).
- 7.6.7 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No.657 of 1995 dated 14<sup>th</sup> October 2003.
- 7.6.8 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emissions and solid hazardous waste generated within the factory premises.
- 7.6.9 Industry shall submit annual report within 15 days and sub squinty by 31<sup>st</sup> January every year.
- 7.6.10 Industry shall have to manage waste oil, discarded containers etc., process waste as per Amended Rules – 2008 and shall apply Authorization / submit details for all applicable waste as per Amended Rules'2008 with 15 days.
- 7.6.11 Industry shall not recycle the waste falling under Scheudle-4 of the Authorization Hazardous waste Rules-2008, till they obtain registration as a recycler from CPCB / GPCB.

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7.6.12 Industry shall explore possibilities for waste minimization, reduction, reuse, recycling, recovery, energy utilization, co-processing at Cement kiln and submit the proposal for the same.

For and on behalf of  
Gujarat Pollution Control Board

*(Signature)*  
K.C. Mistry)  
Senior Environment Scientist

Date: \_\_\_/\_\_\_/2016

NO.GPCB/CCA-VRD-1181(3)/ID:33329/

Issued To:

M/s. Bodal Chemicals Ltd. Unit-7 (Sulfur Div.)  
Survey No.525, 532, 555, 556, 560/1, 795-800,  
Vill: Dudhwada, Tal: Padra,  
Dist: Vadodara-382340.

GPCB ID: 33329

Outward No: 345896, 19/02/2016

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**GUJARAT POLLUTION CONTROL BOARD**

PARYAVARAN BHAVAN

Sector 10-A, Gandhinagar 382 010

Phone : (079) 23226295

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**BY R.P.A.D.****"Consent to Establish"****CTE NO: 77578****NO: GPCB/NOC-VRD-3958/ID-50044/**

To,  
 ✓ M/s. Appollo Dye-Chem Private Limited,  
 Plot No. 822,824,825,826,827,828 and 829,  
 Padra Karakhadi Road Village : Dudhvada,  
 Tal : Padra, Dist: Vadodara-391450.

Sub: Consent to Establish (NOC) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981.

Ref: 1. Your online CTE application. No: 102721 dated: 08/02/2016.  
 2. CCA order no. AWH-75247 dated: 09/10/2015 issued to M/s. Bodal Chemical Ltd (Unit VII)

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish (NOC) for operating Multiple Effect Evaporator (MEE) and Effluent Treatment Plant (ETP) at Plot No. 822,824,825,826,827,828 and 829, Padra Karakhadi Road Village : Dudhvada, Tal : Padra, Dist: Vadodara, with following terms & conditions. The Validity period of the order will be up to 07/02/2021.

1. This CTE is granted for following activities:
  - 1.1 For operation and maintenance of Multiple Effect Evaporator (MEE) and Effluent Treatment Plant (ETP) for the effluent generating from M/s. Bodal Chemicals Ltd ( Unit VII), block no: 804, Vill: Dudhvada, Taluka: Parda , Dist : Vadodara.
2. SPECIFIC CONDITIONS:
  - 2.1 Applicant shall operate & maintain Effluent Treatment Plant (ETP) as well as Multiple Effect Evaporator (MEE) as per the CTE/CCA conditions issued to M/s. Bodal Chemicals Ltd ( Unit VII).
  - 2.2 There is no change in existing outlet discharge mode permitted to M/s. Bodal Chemicals Ltd (Unit VII) via consent mechanism by the Board.

GPCB ID: 50044

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- 2.3 In case of non compliance by M/s. Appollo Dye-Chem Private Limited or any type of environmental illegal activities, M/s. Bodal Chemicals Ltd and applicant both shall be directly liable/responsible for the damages & legal action under the prevailing environment as per the Acts/Laws.
- 2.4 M/s. Bodal Chemicals Ltd (Unit VII) shall also be liable for the compliance of Vadodara Enviro Channel Ltd (VECL) norms stipulated for the discharge of treated effluent.
- 2.5 Applicant shall obtain the permission from all the relevant Agencies / Authorities as applicable.

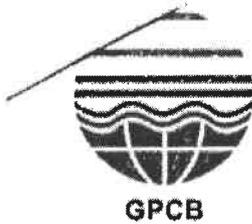
3. **CONDITION UNDER THE WATER ACT:**

- 3.1 There shall no additional industrial effluent to be generated from the operation & maintenance of Multiple Effect Evaporator (MEE) and Effluent Treatment Plant (ETP) due to proposed activities.
- 3.2 The total quantity the domestic wastewater (sewage) shall not exceed 0.5KL/Day.
- 3.3 **TRADE EFFLUENT:**
- 3.3.1 The treated effluent conforming to the discharge norms as mentioned in the CCA order AWH-75247 dated: 09/10/2015 issued to M/s. Bodal Chemical Ltd (Unit VII) shall be discharged in to Vadodara Enviro Channel Ltd (VECL). Applicant shall comply with the said CCA order conditions.
- 3.4 Sewage shall be disposed of through septic tank/soak pit system.

4. **CONDITIONS UNDER AIR ACT 1981:**

- 4.1 There shall be no use of fuel. Hence there shall no flue gas emission.
- 4.2 There shall be no process gas emission from the manufacturing activities as well as any other ancillary industrial operations.
- 4.3 There shall no any fugitive emission and/or odour pollution due to manufacturing activities and ancillary operations. Adequate measures shall be taken thereof.
- 4.4 The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10meters from the source (other than the stack/vent) shall not exceed the following levels.

Parameter	Permissible Limit Annual	Permissible Limit 24 Hrs. Average
Particulate matter- <sub>10</sub> [PM10]	60Microgram /NM <sup>3</sup>	100Microgram /NM <sup>3</sup>
Particulate matter- <sub>2.5</sub> [PM2.5]	40Microgram /NM <sup>3</sup>	60Microgram /NM <sup>3</sup>
Oxides of Sulphur	50Microgram /NM <sup>3</sup>	80Microgram /NM <sup>3</sup>
Oxides of Nitrogen	40Microgram /NM <sup>3</sup>	80Microgram /NM <sup>3</sup>



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4.5 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

### 5 CONDITIONS UNDER HAZARDOUS WASTE:

5.1 The applicant shall provide temporary storage facilities for each type of Haz Waste as per Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 as amended from time to time.

5.2 The applicant shall be obtained membership of common TSDF site for disposal Hazardous Waste as categorized in Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 as amended from time to time.

5.3 The applicant shall explore possibilities of Co-processing of hazardous waste at authorized Cement kiln and make arrangement thereof. OR The applicant shall obtained membership of common Hazardous Waste incinerator for disposal of incinerable waste.

5.4 Hazardous Waste generated shall be disposed off in accordance with the Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 and unit shall have to obtain authorization of the Board for all applicable categories of Hazardous wastes.

5.5 The applicant shall explore possibility and apply for authorization for recovery / reuses of any Hazardous Wastes.

### 6 GENERAL CONDITIONS:

6.1 The applicant also comply with the General conditions as per Annexure - I attached herewith (No.1 to 38) (whichever applicable).

6.2 The unit shall install meters for measuring category wise consumption of water (category as given in Water - Cess Act 1977, Schedule - II).

6.3 The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977.

6.4 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width is developed.

6.5 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.

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- 6.6 The applicant shall however, not without the prior consent to operate of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
- 6.7 The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:  
 Between 6 A.M. and 10 P.M.: 75 dB (A)  
 Between 10 P.M. and 6 A.M.: 70 dB (A)
- 6.8 Applicant is required to comply with the Manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
- 6.9 If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.

For and on behalf of  
 Gujarat Pollution Control Board

  
 (Dipali Tank)  
 Unit Head

Copy To:

1. M/s. Bodal Chemical Ltd (Unit VII),  
 block no: 804, Vill: Dudhvada,  
 Taluka: Parda , Dist: Vadodara....

GPCB ID: 50044

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True Copy

Unit Head - Vadodara

PCB ID: 21752

Dated: 22/04/2022

To,  
Regional Officer,  
Gujarat Pollution Control Board,  
GERI Compound, Race Course Circle,  
Vadodara (Gujarat)

Dear Sir,

Sub: Visit Notice Reply

Ref: Visit Notice dated 22/04/2022.

Kind Attn: Shri. R.R.Badgujar Sir, Shri. J.J. Raiyani Sir

*22/04/2022*  
Gujarat Pollution Control Board  
Head Office  
Sector No.-10-A,  
Gandhinagar-382010.

In the response to the visit notice, we humbly request you to note the followings:

- We would like to put into your consideration that OCMS is already installed after our discharge point. We are going to now install OCMS before our discharge point. We have also placed order for the same and it will be installed as per following schedule:

Sr. no.	Activity	Time required
1	Site preparation	Will be done well in advance before receipt of system
2	Receipt of OCMS system	70 days
3	Installation of OCMS System	10 days
Total time to complete all above tasks:		80 days ~ 3 months

- We give firm assurance that we will maintain plant wise logbooks as guided by you.
- We have already submitted PO copies of proposed upgradation in APCM. Its time bound action plant is as follows:

Sr. no.	Activity	Time required
1	Site preparation and civil work	Will be done well in advance before receipt of system
2	Receipt of scrubber systems	60 days
3	Installation of scrubber systems	10 days
4	Receipt of bag filters	60 days
5	Installation of bag filters	10 days
6	Receipt of ESP system	100-120 days
7	Installation of ESP system	15 days
Total time to complete all above tasks:		115-135 days ~ 4 to 5 months

We give firm assurance we will try in line to install all mentioned system at earliest on receipt of delivery from supplier.

## HEAD OFFICE :

Plot No. 123-124, Phase-1,  
G.I.D.C, Vatva, Ahmedabad-382 445.  
Gujarat, India.

Tel: +91 - 99099 50855

+91 - 99099 50856

E-mail : info@bodal.com

## PLANT OFFICE :

UNIT - VII  
Plot No. 804, Village : Dudhwada,  
Ta. : Padra - 391450.

Tel: +91 - 99099 50852

+91 - 99099 50853

E-mail : info@bodal.com

- OCMS system is maintained and operated by VECL. It is password protected system. Even though, we have communicated to VECL regarding making OCMS system temper proof as per your valuable guidance. We are attaching copy of email for your ready reference as Annexure-A.

We humbly request you to kindly consider our reply on your higher side and do the needful.

**Thanking you.**

**For: Bodal Chemicals Limited**

*For S.P. Marave*  
**Director/Authorized Signatory**

**Enclosures: As above**

**Copy to:**

**Unit Head-Vadodara, Gujarat Pollution Control Board, Gandhinagar**

**HEAD OFFICE :**  
Plot No. 123-124, Phase-1,  
G.I.D.C, Vatva, Ahmedabad-382 445.  
Gujarat, India.

**Tel :** +91 - 99099 50855  
+91 - 99099 50856  
**E-mail :** info@bodal.com

**PLANT OFFICE :**  
UNIT - VII  
Plot No. 804, Village : Dudhwada,  
Ta. : Padra - 391450.

**Tel :** +91 - 99099 50852  
+91 - 99099 50853  
**E-mail :** info@bodal.com

Annexure - A

env

**From:** env  
**Sent:** 22 April 2022 14:43  
**To:** md@envirochannel.in; finance@envirochannel.in  
**Cc:** env; Rakesh Patel; Shailesh Meghani  
**Subject:** Regarding temper proof OCMS system

Dear Sir,

We have been instructed by Honourable GPCB about making the OCMS system temper proof; installed at our unit premises namely Bodal Chemicals Ltd. Unit-VII.  
 We are attaching their comments herewith for your ready reference.  
 We humbly request your good self-kindly help us in this regards by making system, auto sampler temper-proof.  
 Please do the needful at earliest.

OCMS માં તેમ જ ઓટો સમ્પલર ટેમ્પર પ્રૂફ સ્થાપિત કરવા.

- Unit has provided OCMS for measuring quality of effluent being discharged into VECL, however, flexible pipeline & open tray type arrangement connected to sensor box is provided, which is not temper proof & false/misleading results might be shown by diluting effluent manually in open tray.

Have a good day!

Best Regards,  
 Dhvani Macwan  
 Manager Environment



**Bodal Chemicals Ltd.**  
BOLGHERS. INTEGRATION. INNOVATION.

CEO  
**25 COMPANIES TO**  
WORK FOR (INDUSTRY) - 2019



Bodal Chemicals Ltd., Plot No: 123-124, Phase-I,  
 GIDC. Vatva, Ahmedabad-382445 Ph No.:+91 9512021578  
 Website: [www.bodal.com](http://www.bodal.com) | email: [env@bodal.com](mailto:env@bodal.com)



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ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, પ્રાદેશિક કચેરી

નેરી કમ્પાઉન્ડ, રેલ કોર્મ રોડ, વહોટરા - ૩૯૦ ૦૦૭. ફોન : ૨૩૫૪૮૫૦  
વેબસાઇટ : www.gpcb.gov.in, http://gpcb.xgn.gujarat.gov.in

નં. : ૨૧૭૬૨

તપાસ માટે દાખલ થવાની નોટીસ

પાણી અધિનિયમ ૧૯૭૪ ની કલમ - ૨૩, હવા અધિનિયમ ૧૯૮૧ની કલમ-૨૪ અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ ની કલમ - ૧૦ હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય તથા કોઈપણ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અધિકાર ધરાવીએ છીએ.

૧. અમોને સોંપેલા રાજ્ય બોર્ડ /કેન્દ્ર સરકારના કાર્ય બજાવવાના હેતુ માટે.
૨. આપા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના અથવા આ અધિનિયમ અથવા તે હેઠળ બનેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા અધિકારપત્રની જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કેમ તે નક્કી કરવાના હેતુ માટે.
૩. કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની ચકાસણી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાના કારણ હોય કે આ કાચદા કે તે હેઠળ બનેલા નિયમો સંદર્ભે કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે. તેવી કોઈ જગ્યાની ઝડપી લેવા માટે અને તે માટે તેને એમ માનવાને કારણ હોય કે આ કાચદા કે તે હેઠળ શિક્ષાપાત્ર કોઈ ગુના કરવાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા.

ઉપરોક્ત સત્તા મુજબ અને કરતે બજાવવાના હેતુસર અમો નીચે જણાવેલ કર્મચારી/અધિકારી સાથે આપની જગ્યામાં દાખલ થઈએ છીએ.

૧. J. J. Raiyani (A.E.E.)

૨.

૩.

ઉદ્યોગ/કારખાના/સ્થળમાં દાખલ થવાનો સમય : સવારના /સાંજના 10:45 hrs તા. ૨૨/૦૫/૨૦૨૨

પ્રતિ

Bodal Chemical Ltd. (Unit-7) સહી :

804, Dushwada,

Padra, Vadodara.

અધિકારીનું નામ : R. R. Badgular

હોદ્દો : S.O.

આ સૂચના (નોટીસ) મેળવવારની સહી :

અને તારીખ : Shailabhai Meghani

(Manager)

# ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ પ્રાદેશિક કચેરી, વડોદરા

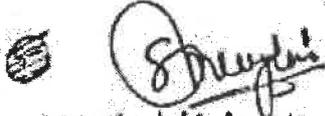
## નોટીસ

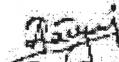
એકમ નું નામ: અને આઈ.ડી. ૨૧૭૨૨

તા ૨૨/૬/૨૨

આપના એકમની આજ રોજ મુલાકાત દરમ્યાન પર્યાવરણીય કાયદાઓ સંદર્ભે ગંભીર પ્રકારની ત્રુટિઓ / ભૂલિઓ જોવા/જાણવા મળેલ છે. જે આધારે પગલા લેવા પહેલા કુદરતી ન્યાયના સિદ્ધાંત મુજબ આપને સાંભળવાની તક પુરી પાડવાના હેતુથી નીચે જણાવેલ મુદ્દાઓ/ મુશ્કેલીઓ પરત્વે આપનો લેખિત ખુલાસો/પૂર્વતા અહેવાલ કમગ્રાજના ડિવ-૩ માં બોર્ડની વડી કચેરી તથા પ્રાદેશિક કચેરીને રજૂ કરવા બોટીસ પાઠવવામાં આવે છે.

- ① હોર્ડ ફાઇલા સ્થાપિત પાસવેલ Discretion મુજબ, VECI પર આપના સંદેશ પહેલા અને પછી OCMs સ્થાપિત અને Time bound Action Plan રજૂ કરાશે.
- ② એકમમાં Plant wise effluent generation, Treatment and disposal ની hard bounded (page no સારંગી) Logbookની નિભાવણી કરાશે.
- ③ Boiler and TFH માં solid fuelની guideline મુજબ APCM upgrade કરવા સંબંધે Time bound Plan રજૂ કરાશે.
- ④ OCMs અને તેની સારંગી સરભરિંગ Temperatref સારાવણી.

  
Sharfeshkhai Meghani  
(Manager)

  
J. J. Raiyani  
(AEE)

  
R. R. Badgajani  
(S.O.)

(નોટીસ મેળવનાર)

  
True Copy

(નોટીસ આપનાર)

Date: 25/03/2022

To,  
Regional Officer  
Gujarat Pollution Control Board,  
Race course circle,  
Vadodara, Gujarat

Dear Sir,

**Sub: Submission of reply to letter received by email from GPCB RO, Vadodara**

**Reference: Outward No.: GPCB/VAD/TECH/ID-21752/7702/2022 Dated: 22/03/2022**

**Kind attention: Mr. R.B. Trivedi Sir**

We truly appreciate and value importance of sustainable development in Environment Friendly manner. We have always followed and give firm assurance to keep following your valuable guidance always. We would like to mention that there is no un-authorized connection in our ETP or any other un-official discharge from the unit. Also, we would like to put into your notice that our unit is situated last in this Industrial area.

We have installed a Real Time Online Monitoring System (RTOM) followed by three way valve which is equipped with return line, flow meter, auto sampler and panel; in view to monitor major pollutants available in the treated waste water instantly.

We are operating Auto sampler and OCMS at final discharge of treated effluent into VECL. OCMS facility is installed before discharge inside our premises already from long time. We are attaching system photographs herewith for your quick view as **Annexure-A**.

However, about after our discharge point into VECL line, we had discussions with VECL officials and they have informed that VECL has already installed RTOM after our discharge point (at ~10 to 15 m downstream). We are willing to install RTOM before our discharge, however it was advised to us to not to tap the concrete line of VECL having 1400 mm dia. to facilitate the OCMS system, as it can damage the structure of the pipeline. Same has been communicated by us to Honorable Board in past.

We give assurance to stick to GPCB directions always. Looking at above facts we humbly request your good-self to consider our reply on your higher side and be humble to us.

Yours faithfully

**For: Bodal Chemicals Limited**

**Director/Authorized Signatory**

HEAD OFFICE :  
Plot No. 123-124, Phase-1,  
G.I.D.C, Vatva, Ahmedabad-382 445.  
Gujarat, India.

Tel: +91 - 99099 50855  
+91 - 99099 50856  
E-mail : info@bodal.com

PLANT OFFICE :  
UNIT - VII  
Plot No. 804, Village : Dudhwada,  
Ta. : Padra - 391450.

Tel: +91 - 99099 50852  
+91 - 99099 50853  
E-mail : info@bodal.com

S.R. Kherdole  
25/03/2022  
G. P. C. Board  
GERI Compound  
Race Course, Vadodara.

**ANNEXURE A**  
**STAGewise PHOTOGRAPHS OF VECL DISCHARGE LINE**

**1) RTOM INSTALLATION**



**2) RTOM PANEL**



**3) THREE WAY VALVE**



**4) 3 WAY VALVE PANEL**



5) TREATED EFFLUENT RETURN LINE



6) FLOW METER FOR FINAL DISCHARGE LINE



7) DIAL OF FLOW METER



8) AUTO SAMPLER



*Port*

**True Copy**



**Bodal Chemicals Ltd.**  
COLOURS. INTEGRATION. INNOVATION.

PCB ID: 21752  
Dated: 22/11/2021

To,  
Regional Officer,  
Gujarat Pollution Control Board  
Vadodara

Dear Sir,

Sub: Visit Notice Reply  
Ref: Visit Notice dated 20/11/2021.  
Kind Attn: Shri. J.J. Raiyani and Shri. P.H. Chaudhary

In the response to the visit notice, we humbly request you to note the followings:

S. No.	Response to the details sought as per Site visit notice
1	We have attached 3 months data's as Annexure A.
2	Pointwise reply to the Direction received by GPCB on 08/11/2021 is as follows: <ul style="list-style-type: none"> <li>We are operating Auto sampler and OCMS at final discharge of treated effluent into VECL. Layout drawing of Final Discharge line to VECL channel showing RTOM followed by three way valve having return line, flow meter, auto sampler and panel is provided in Annexure B. Photographs of the same are given in Annexure C.</li> <li>To operate OCMS facility before and after our discharge point into VECL line, discussions with VECL were held. They have informed that VECL has already installed RTOM after our discharge point (at ~10 to 15 m downstream). OCMS is installed at our final discharge point. Details of the same is provided in point above. It was also advised not to tap the concrete line of VECL having 1400 mm dia. to facilitate the OCMS system, as it can damage the structure of the pipeline.</li> </ul>

Thanking you.

For: Bodal Chemicals Limited

*for*  
*D.P. Malviya*  
Director/Authorized Signatory

Enclosures: As above

Copy to:  
Unit Head-Vadodara,  
Gujarat Pollution Control Board,  
Gandhinagar

*20/11/21*  
Gujarat Pollution Control Board  
Head Office  
Sector No.-10-A,  
Gandhinagar-382010

HEAD OFFICE:

Plot No. 123-124, Phase-1,

G.I.D.C, Vatva, Ahmedabad- 382 445.,

Gujarat, India.

Tel: +91 79 2583 5437.

2583 4223, 25831684

Fax: +91 2583 5245, 25836052

E-mail: bodal@bodal.com

PLANT OFFICE:

UNIT - 7

Plot No. 804, Village : Dudhwada,

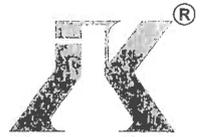
Ta. : Padra - 391450.

Tel: +91 99099 50852 - 853 - 854

02662 - 277801 / 802 / 803

Fax: +91 0266 2273804

E-mail: dyes7@bodal.com



**Bodal Chemicals Ltd.**  
COLOURS. INTEGRATION. INNOVATION.

### Annexure-A

#### Finished Product Details

(Product wise)  
Aug- 2021 to Oct-2021

Month	H-Acid (MT)	VS (MT)	Acetanilide (MT)	SO Dyes (MT)	Beta-Naphthol (MT)
Aug-2021	148.000	296.510	648.150	1636.513	413.500
Sept-2021	148.650	295.250	638.450	1659.179	475.152
Oct-2021	147.700	294.600	646.050	1888.889	245.100

#### CATEGORY WISE HAZARDOUS WASTE DETAILS Aug- 2021 to Oct-2021

Month	Hazardous waste Generated						
	Gypsum/Process Sludge		Iron Sludge	ETP Sludge to TSDF Site/ Co-processing	Incineration Ash/Spray Drying Ash to TSDF Site	Discarded Containers/ Liners	Distillation Residue
	Gypsum sludge Disposal to Cement Manufacturers (MT)	Process Sludge to TSDF (MT)					
Category No.	26.1		33.3	35.3	37.2	33.3	36.1
Aug-2021	1895.970	0.000	0.000	0.000	0.000	0.000	0.000
Sept-2021	2622.120	0.000	0.000	90.370	0.000	0.000	0.000
Oct-2021	1937.220	0.000	423.34	389.900	0.000	0.000	0.000

#### Details of Coal Consumption Aug- 2021 to Oct-2021

Month	Coal Consumption (MT)
Aug-2021	5155
Sept-2021	4605
Oct-2021	4575

Yours truly,

For: Bodal Chemicals Limited

*For D.P. Mehta*  
Director/Authorized Signatory

HEAD OFFICE:  
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PLANT OFFICE:  
UNIT - 7  
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E-mail: dyes7@bodal.com



**Bodal Chemicals Ltd.**  
COLOURS. INTEGRATION. INNOVATION.

**Details of Water Consumption  
Aug- 2021 to Oct-2021**

Month	Water Consumption (KL)
Aug-2021	22148
Sept-2021	21327
Oct-2021	63172

**Details of Treated Effluent  
Aug- 2021 to Oct-2021**

Month	Treated Effluent at VECL (KL)
Aug-2021	24913
Sept-2021	22091
Oct-2021	26515

It is noted that dilute wastewater from utility section of Bodal Chemicals Ltd. Unit-VII (Sulphur Product Division) is directly mixed with final treated effluent in discharge tank of Bodal Chemical Ltd. Unit-VII. Therefore both the units discharge their final treated effluent from BCL-VII final discharge tanks to VECL.

Yours truly,

For: Bodal Chemicals Limited

*D. P. Mahesh*  
Director/Authorized Signatory

HEAD OFFICE:

Plot No. 123-124, Phase-1,  
G.I.D.C, Vatva, Ahmedabad- 382 445.,  
Gujarat, India.

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UNIT - 7

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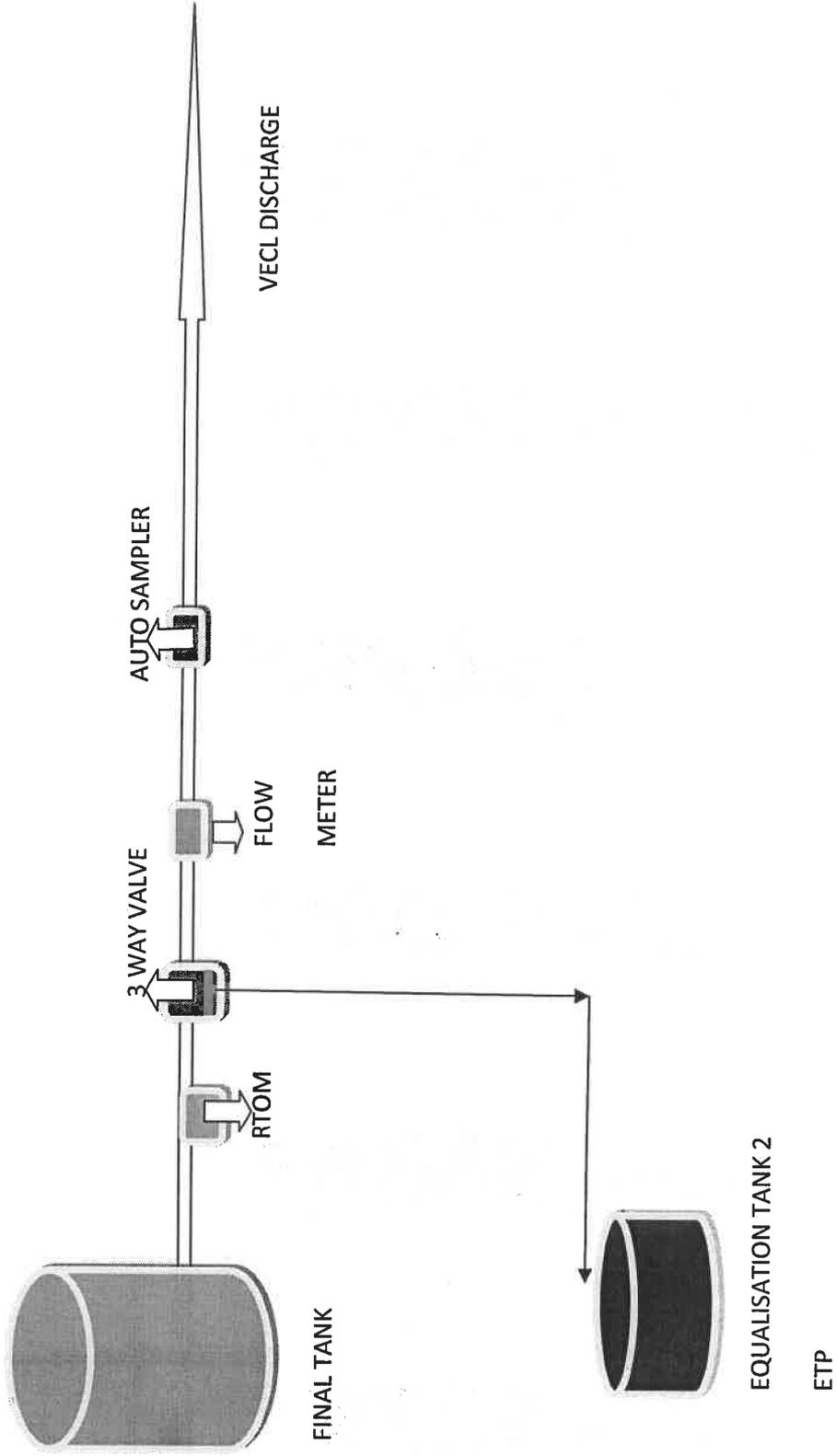
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02662 - 277801 / 802 / 803

Fax: +91 0266 2273804

E-mail: dyes7@bodal.com

BODAL CHEMICAL LTD UNIT 7 - CURRENT VECL DISCHARGE LINE LAYOUT DRAWING



**ANNEXURE C**  
**STAGewise PHOTOGRAPHS OF VECL DISCHARGE LINE**

**1) RTOM INSTALLATION**



**2) RTOM PANEL**



**3) THREE WAY VALVE**



**4) 3 WAY VALVE PANEL**



**ANNEXURE C**  
**STAGewise PHOTOGRAPHS OF VECL DISCHARGE LINE**

**5) TREATED EFFLUENT RETURN LINE**



**6) FLOW METER FOR FINAL DISCHARGE LINE**



**7) DIAL OF FLOW METER**



**8) AUTO SAMPLER**





# ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, પ્રાદેશિક કચેરી

ગેરી કમ્પાઉન્ડ, રેસકોર્સ રોડ, વડોદરા-૩૯૦૦૦૭. ફોન : ૨૩૫૪૮૫૦

વેબસાઇટ : www.gpcb.gov.in, http://gpcb.xgn.gujarat.gov.in

નં. : ૨૧૭૨

## તપાસ માટે દાખલ થવાની નોટીસ

પાણી અધિનિયમ ૧૯૭૪ ની કલમ-૨૩, હવા અધિનિયમ ૧૯૮૧ની કલમ-૨૪ અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ ની કલમ-૧૦ હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને કોઈપણ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અધિકાર ધરાવીએ છીએ.

૧. અમોને સોંપેલા રાજ્ય બોર્ડ / કેન્દ્ર સરકારના કાર્ય બજાવવાના હેતુ માટે.
૨. આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના અથવા આ અધિનિયમ અથવા તે હેઠળ બનેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા અધિકારપત્રની જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કેમ તે નક્કી કરવાના હેતુ માટે.
૩. કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની ચકાસણી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાના કારણ હોય કે આ કાયદા કે તે હેઠળ બનેલા નિયમો સંદર્ભે કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે. તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તે માટે તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ શિક્ષાપાત્ર કોઈ ગુના કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા.

ઉપરોક્ત સત્તા મુજબ અને ફરજો બજાવવાના હેતુસર અમો નીચે જણાવેલ કર્મચારી/અધિકારી સાથે આપની જગ્યામાં દાખલ થઈએ છીએ.

૧. P.S. Chandhary (AEE)

૨.

૩.

ઉદ્યોગ / કારખાના / સ્થળમાં દાખલ થવાનો સમય : સવારના / સાંજનાં 14:20 hrs. તા. 20/11 /2021

પ્રતિ

Bodal Chemicals Ltd. (Unit-7)

Plot No. 824, 822, 824 to 829,

Dudhwada, Ta. Padra

Dist. Vadodra.

સહી :

અધિકારીનું નામ : J. J. Raiyani

હોદ્દો : AEE

સ્ૂચના :

- (1) હેલ્થ અને સુખાકારી વિભાગ, પ્રાણી વપરાશ, ડૉ. ગાંધી પ્રાણીના જનરેશન, ફીડબેક અને ડિસ્પોઝલ તથા લેબોરેટરી વેરના જનરેશન અને ડિસ્પોઝલની માહિતી વસૂ કરવી.
- (2) આપને પાઠવેલ તા. 8/11/2021ના Discontinuation of compliance રજૂ કરવી.

આ સુચના (નોટીસ) મેળવનારની સહી :

અને તારીખ : Bhavin Jambusa

(Head Env.)

True Copy



**Bodal Chemicals Ltd.**  
COLOURS. INTEGRATION. INNOVATION.

**PCB ID: 21752**  
**Date: 22.08.2022**

To,

**Mrs. D.P.Shah-Unit Head, Vadodara**  
Gujarat Pollution Control Board,  
Sector 10-A,  
Paryavaran Bhavan  
Gandhinagar (Guj)

Dear Madam,

**Subject: Reply to Show Cause Notice**

**Reference: SCN No. GPCB/CCA-VRD-905(10)/ID: 21752/680405, Dated: 08/08/2022**

In continuance with the subject mentioned above we would like to request you to consider our reply as follows:

- We have provided flow meters on strategic locations. Photographs of the same are attached as **Annexure 1.**
- We have hired a chartered Engineer for providing us a certificate w.r.t Capacity & Status of operatability of MEE & Spray dryer. It will be submitted to your office once we will receive it from them.
- As per GPCBs instruction, before Bodal Chemicals Limited – Unit VII, installation of RTOM system is in Kiri Unit -5's scope. Accordingly, we have completed civil work of the room and have shifted RTOM system after our premises. Photographs attached as **Annexure 2.** Configuration will be done by VECL team.

We herewith request to you kindly consider this matter in your record and be humble with us.

**Yours truly,**

**For: Bodal Chemicals Ltd**

For

*D.P. Shah*

**Director/Authorized Signatory**

**Copy to: Regional Office, Vadodara.**

*22/08/22*  
Gujarat Pollution Control Board  
Head Office  
Sector No.-10-A,  
Gandhinagar-382010

HEAD OFFICE :  
Plot No. 123-124, Phase-1,  
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Plot No. 804, Village : Dudhwada,  
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E-mail : info@bodal.com

**Annexure 1: Photographs of Flowmeters at various strategic locations of effluent handling  
H-Acid Plant**



ML Generation



ML Transfer Tank 1



ML Transfer Tank 2



ML Received Storage tank



ML Storage to MEE Plant



MEE Stage 1,2,3 Feed and Condense



Condense water transfer to Plant